

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:132

ANSWERED ON:05.12.2013

CLEARANCE FOR POWER PROJECTS

Bauri Smt. Susmita;Chaudhary Shri Arvind Kumar;Mahajan Smt. Sumitra;Mahtab Shri Bhartruhari;Putul Kumari Smt. ;Rajendran Shri C.

**Will the Minister of POWER be pleased to state:**

(a) the details of power projects held up at various stages of construction along with the details of such power projects that have been accorded environmental and other clearances during the last three years and the current year, capacity-wise and State-wise;

(b) whether the stressful economic scenario is forcing the entrepreneurs to exit from various power projects and if so, the details thereof along with the reaction of the Government thereto including the steps being taken thereon;

(c) the details of cost escalation of various power projects due to delay in their completion, project-wise along with the corrective measures being taken by the Government to complete the pending power projects on time, State-wise particularly in Tamil Nadu;

(d) whether power project developers are facing difficulties in procuring fuel for power generation; and

(e) if so, the details thereof and the reasons therefor along with the steps taken by the Government to ensure sufficient supply of fuel for these projects and to address all the problems being faced by the power projects?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) : The details of the Power Projects(Hydro and Thermal) held up due to various reasons are at Annex-I(a).

The details of projects accorded environmental and other clearances during the last three years and the current year, capacity – wise and State – wise are at Annex-I(b) (Thermal) and Annex-I(c) (Hydro).

(b) : No such information has been reported to Ministry of Power.

(c) : The details of cost escalation of various hydro power projects (above 25MW) due to delay in completion, project-wise are enclosed at Annex-II(a) & details of cost escalation of under construction thermal projects are at Annex-II(b).

The corrective measures taken by the Government to ensure that the power projects are commissioned on time are as under:

# Government has constituted Cabinet Committee on Investment (CCI) for expeditious clearances. A Project Monitoring Group (PMG) has also been set up to pursue stalled projects with line Ministries/Dept. of GOI and State Govt. to expedite the clearances and quick implementation of the projects.

# Central Electricity Authority (CEA) is monitoring the power projects. The progress of each project is monitored continuously through frequent site visits, interaction with the developers and critical study of monthly progress reports.

# A Power Project Monitoring Panel (PPMP) has been set up by the Ministry of Power to independently follow up and monitor the progress of the hydro/thermal projects.

# Review meetings are taken by Ministry regularly with the concerned officers of CEA, equipment manufacturers, State Utilities/CPSUs/Project developers, etc.

(d) & (e) : Following steps have been taken to ensure sufficient supply of coal for thermal power projects:

(i) Government had approved the following in June 2013:

a. taking into account the overall domestic availability and actual requirements, FSAs to be signed for domestic coal component for the levy of disincentive at the quantity of 65%, 65%, 67% and 75% of Annual Contracted Quantity (ACQ) for the remaining four years of the 12th Plan for 78000 MW identified capacity.

b. to meet its balance FSA obligations, CIL may import coal and supply the same to the willing TPPs on cost plus basis. TPPs may also import coal themselves if they so opt.

(ii) Coal blocks allocated to power sector are being reviewed regularly to bring these into production at the earliest.